

दिल्ली पुलिस अत्याचार अभियोग

*२३४२. श्री कृष्ण चन्द्र : क्या गृह-कार्य मंत्री यह बतलानेकीकृपा करेंगे

(क) 'दिल्ली पुलिस अत्याचार अभियोग' नाम से विख्यात अभियोग में पंजाब उच्च न्यायालय के न्यायाधिपति श्री भंडारी ने जो निर्णय दिया है क्या उस की ओर उस का ध्यान आकृष्ट किया गया है। यह स्मरणीय है कि इस अभियोग का सम्बन्ध दिल्ली पुलिस द्वारा पुलिस की हवालात में पड़े हुए रामसिंह नामक एक व्यक्ति को पीट पीट कर जान से मार देने से है ;

(ख) उच्च न्यायालय के निर्णय के फलस्वरूप दिल्ली पुलिस के इस प्रकार के अत्याचारों को रोकने के लिये सरकार ने क्या उपाय किये हैं ; तथा

(ग) क्या इस अभियोग से सम्बन्धित किसी पुलिस अधिकार को विभाग की ओर से दण्ड दिया गया है ?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Any complaint of maltreatment by a Police officer is immediately looked into and, where there is sufficient material, the officer concerned is suspended and departmental or judicial action taken, according to the evidence available, as was actually done in the present case.

(c) Seven persons were prosecuted by the Police; of these two were discharged by the Committing Magistrate, three acquitted by the Sessions Court, and one acquitted by the High Court. The officer finally convicted will be dismissed. The judgment of the Court is under examination: in order to see whether any departmental action is called for against those who have been acquitted. The Delhi Administration has been asked to report what further action it propose to take.

GOVERNMENT SERVANTS FROM BALUCHISTAN, N.W.F.P. ETC.

*2343. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government accepted liability for Central Government servants serving in Baluchistan, N.W.F.P. tribal areas and various residences who opted for India on partition;

(b) if orders were issued in January 1950 for treating them at par with other permanent servants;

(c) if Government is taking steps for rectifying discrepancies in pay and status etc., as a result of the delay in the issue of such orders?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Orders were issued in February 1950 for treating permanent employees of Baluchistan who opted for India on par with other permanent Central Government servants

(c) Yes.

HYDERABAD MONEY IN ENGLAND BANKS

*2344. **Shri Krishnacharya Joshi:** Will the Minister of States be pleased to state what further steps are being taken to realise the amount due to Hyderabad Government and which was credited in the Banks of England in September, 1948 by Moin Nawaz Jung?

The Minister of Home Affairs and States (Dr. Katju): A suit has been filed against Moin Nawaz Jung, Zahir Ahmed and the Barclay's Bank for the recovery of £4,11,065/-. The suit is pending and the hearing is expected to commence shortly.

The matter relating to the sum of £1,007,940/- in the Westminster Bank, which was illegally transferred by Moin Nawaz Jung to the credit of the Pakistan High Commissioner in the United Kingdom, is being examined by our legal Advisers

STATE PUBLIC SERVICE COMMISSIONS

*2345. **Shri K. C. Sodhia:** Will the Minister of Home Affairs be pleased to state what States have Public Service Commissions of their own and which of them have it in conjunction with other States?

The Minister of Home Affairs and States (Dr. Katju): All Part 'A' and Part 'B' States have separate Public Service Commissions of their own.